

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5864

ANSWERED ON:30.04.2010

LOANS UNDER SGSV

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Will the Minister of FINANCE be pleased to state:

(a) whether various Rural Development Schemes particularly Swarjayanti Gram Swarozgar Yojana in the country including Bihar and Jharkhand are not proving fruitful for the want of financial assistance/availability of loan;

(b) if so, the total number of applicants to which the banks have provided loan under the said Yojana in the country including Bihar and Jharkhand during the last three years, State-wise;

(c) whether the Government has reviewed the hurdles cropped up by the banks in implementation of rural development programmes in the country during the said period; and

(d) if so, the details thereof and remedial measures taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMONARAIN MEENA)

(a) & (b): The banks are implementing various credit linked Government sponsored schemes, which include the Swarnajayanti Gram Swarozgar Yojana(SGSY) in the rural areas of all States/Union Territories of the country, including Bihar and Jharkhand. The amount of loans disbursed by public and private sector banks under SGSY during the years 2006-07, 2007-08 & 2008-09 are as under:

Rs. in crore

Year	2006-07	2007-08	2008-09
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Amount of loan disbursed	1141.21	1272.85	1282.74
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Source: RBI

State-wise, (including Bihar and Jharkhand) details of number of beneficiaries who were disbursed loans under SGSY during the years 2006-07, 2007-08 and 2008-09, are at Annexure.

(c) & (d): Performance of the banks under Credit linked Government sponsored schemes is reviewed at various fora i.e. State Level Bankers' Committee (SLBC), District Level Consultative Committee(DLCC) and District Level Review Committee(DLRC).

Guidelines have been issued by Reserve Bank of India (RBI) in respect of SGSY to all Scheduled Commercial Banks regarding:

(i) Field level functionaries to ensure that there is no inordinate gap/delay between the sanction of applications and disbursement of loans under the various schemes;

(ii) Branch Managers are vested with adequate discretionary powers to sanction proposals under the SGSY scheme;

(iii) Loan applications under SGSY are disposed of within the prescribed time limit of 15 days and at any rate not later than one month.